

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH, COURT-III**

**Item No.141**  
157/252/ND/2020

**IN THE MATTER OF:**

Mr. Mascot Buildwell Private Limited

**Vs.**

ROC, NCT Of Delhi & Haryana

....**APPLICANT**

....**RESPONDENT**

**SECTION**

**U/s 252**

**Order delivered on 26.03.2021**

**CORAM:**

**DR. DEEPTI MUKESH**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the IT Department

: Mr Shlok Chandra, Advocate along with Ms. Mansie Jain.

**ORDER**

None appeared on behalf of the Appellant. Learned ARoC and Learned Counsel for the Income Tax Department states that reply has already been filed.

List the matter on 17<sup>th</sup> May, 2021.

- Sd -

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sd -

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)